

(b) Two meetings of the Slum Advisory Body have so far been held, one on the 10th November and the other on the 4th December, 1956. The following decisions were taken by them:

(1) That alternative accommodation to all the eligible displaced squatters of the Yamuna Bazar area should be provided by the Ministry of Rehabilitation;

(2) That Government and private employees, numbering 530 families should be shifted from the Yamuna Bazar area as soon as the new colonies at Kilokri and Jhilmila Tahirpur are fit for occupation.

(3) That out of 128 pandas squatting in the Yamuna Bazar area, only those pandas who had to perform actual religious ceremonies in the *smasans* and bathing-ghats should remain there and the others must be evicted;

(4) That *mochis* squatting in the Yamuna Bazar area should be given training at night classes to make chappals and shoes thus enabling them to earn a decent income on their being shifted to Jhilmila Tahirpur;

(5) That dhobies, sweepers and other minor personnel squatting in the Yamuna Bazar area should be housed on plots of land to be made available by the Ministry of Works, Housing and Supply near about the New Government Colonies, where quarters for these people should be built, out of the slum clearance funds of the Ministry of Health; and

(6) that the question of re-housing of the railway mazdoors squatting in the Yamuna Bazar area should be taken up with the Ministry of Railways;

Recruitment of Class IV Railway Staff

1000. **Shri S. C. Samanta:** Will the Minister of Railways be pleased to state:

(a) whether ability to read and write in the regional language is one

of the criteria to recruit class IV service personnel on the Indian Railways;

(b) whether any consideration is shown to the sons of Railway employees serving in the area;

(c) what steps have been taken to see that requisite number of Scheduled Castes and Scheduled Tribes are recruited; and

(d) whether a statement showing details of recruitments of Class IV personnel at Khargpur in South Eastern Railway during the last four years (mentioning Scheduled Castes and Scheduled Tribes separately) will be laid on the Table of the Sabha?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) Such candidates are considered on par with the other applicants.

(c) The orders issued by the Government for increasing the intake of Scheduled Castes and Scheduled Tribes to the extent of quota reserved for them have been adopted for the Railway services. The vacancies reserved are given publicity, notified to the Employment Exchange and also to the various Scheduled Castes and Scheduled Tribes organisations recognised for purposes of communal representation orders. The minimum standard required of the candidates has been lowered in the case of Scheduled Castes and Scheduled Tribes. Further instructions have been recently issued to the Railway Administrations to ensure that Scheduled Castes and Scheduled Tribes candidates are recruited to the full extent of the quota reserved for them.

(d) A statement is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 141.]

C.P.W.D. Roads in Orissa

1001. **Shri P. G. Deb:** Will the Minister of Transport and Communications be pleased to state:

(a) the total amount allotted last

year for the construction of the C.P.W.D. roads in Orissa;

(b) what amount has been actually spent last year for the above work; and

(c) whether the progress of the C.P.W.D. roads in the District of Sambalpur has been satisfactory?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Rs. 9.15 lakhs.

(b) According to preliminary accounts, the amount actually spent was Rs. 8.86 lakhs.

(c) No road works in the District of Sambalpur are now being executed by the Central Public Works Department.

Food Production

1002. Shri Venkatasubbalah: Will the Minister of Food and Agriculture be pleased to state the steps Government propose to take to ensure adequate supply of various agricultural implements and chemical manures at reasonable prices to the agriculturists to step up food production in the country?

The Minister of Food and Agriculture (Shri A. P. Jain):

Agricultural Implements

Though there is no price control on agricultural implements, the Government of India have been frequently requesting the importers and the dealers to charge reasonable prices for these items in addition, instructions have been issued to the State Governments to utilise the G.M.F. Loans for the purchase of capital equipments such as tractors, ploughs, harrows, rigs, drills, casing pipes, etc. By convention, it has been left to the State Governments to provide for the distribution of cheaper types of such implements with the help of taccavi loans. The Government of India also propose to set up a Tractor Users' Association, with representatives of importers, dealers, manufacturers, farmers, and the State and the Central Governments, to ensure, *inter alia*

that the dealers and importers charge reasonable prices for agricultural machinery and implements. The Government have also issued licenses to certain parties for manufacturing agricultural implements in the country, which would make these implements available to the cultivators at cheaper prices in future.

Chemical Manures:

Nitrogenous fertilisers are being distributed in the country through a Government Trading Scheme *viz.* the Central Fertiliser Pool. The purpose of the Pool is to arrange equitable supplies at reasonable rates. Under this scheme the entire indigenous production of chemical fertilisers is taken over by the Central Pool. Imports of fertilisers for meeting the deficit are also made on Government account and added to the Pool. The pooled supplies are issued at a uniform issue price which is generally fixed on 'No-profit No loss' basis.

Bridge near Naya Nagar Station

1003. Shri Shree Narayan Das: Will the Minister of Railways be pleased to state:

(a) whether the attention of Government has been drawn to the great inconvenience caused to the railway passengers at the Naya Nagar Railway Station on the Samastipur-Mansi section of the North Eastern Railway who have to come to the station from the Northern side of the Railway line;

(b) whether it is a fact that they have to cross a deep ditch which falls between the approach road and the Railway station;

(c) whether any proposal to build a bridge over this ditch has been considered, and

(d) if so, the nature of the decision taken?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) The fact is that the District Board road from the North crosses over a level